

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.603
IB-350/ND/2023

IN THE MATTER OF:

M/s. Catalyst Trusteeship Ltd.

...PETITIONER

Vs

M/s. TDI Infratech Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 26.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor

:Mr. Sumesh Dhawan, Ms.
Vatsala Kak, Mr. Shaurya
Shyam, Sagar Thakkar, Advs

ORDER

Ld. Counsel for the Financial Creditor is present and submitted that he has filed an application for withdrawal of the main petition however, the same is not listed. In view of this, list the matter on **10.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)